

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)
AT NEW DELHI
ORIGINAL APPLICATION NO. 616 OF 2019

In the matter of:

Ramdevbhai Samatbhai Sanjva

... Petitioner

Versus

State of Gujarat and others

... Respondents

INDEX

Sr. No.	Annexure	Particulars	Page No.
1.	---	Affidavit in Reply on behalf of Respondent No.6	2-8
2.	R1	Copy of CTE and CCA dated 09.01.2023 and 08.05.2023 respectively granted by GPCB to Jetpur-Navagadh Nagarpalika	9-21
3.	R2	Copy of work order dated 22.11.2024 issued by Chief Officer, Jetpur-Navagadh for construction of remaining 30% of drainage connection	22



Nishant yadav Adv
19 Babar road New Delhi
110001
Nishantrao.adv@gmail.com
9999912449

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)
AT NEW DELHI
ORIGINAL APPLICATION NO. 616 OF 2019

In the matter of:

Ramdevbhai Samatbhai Sanjva ... Petitioner

Versus

State of Gujarat and others ... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO.6 -
JETPUR-NAVAGADH NAGARPALIKA

I, Ashwin Kanjibhai Gadhvi, aged adult, serving as Chief Officer, Jetpur-Navagadh Nagarpalika, Jetpur, solemnly affirm and state on oath as under:

1. I have perused the copy of the captioned Petition as well as relevant files and records pertaining thereto and I am conversant with the facts and circumstances leading to the filing of the Petition and I am competent and authorized to file this Affidavit-in-Reply on behalf of the Respondent No.6. I specifically deny all the averments, statements and submissions made in the Petition, save and except those which are specifically admitted herein-under by me. It is further submitted that non-dealing or non-denying of any averment, statement or submission of Petition, may not be construed as



Chief Officer
Jetpur Navagadh Nagarpalika

admission or acceptance by me. I crave leave of this Hon'ble Tribunal to file further Affidavit, if required, in the interest of justice.

2. Apropos to the order dated 04.03.2024 passed by the Hon'ble Apex Court in Civil Appeal No. 1807 of 2020 with Civil Appeal No. 2901 of 2020 and Civil Appeal No. 55 of 2021, this Hon'ble Tribunal has been pleased to issue notice to the Respondents and permit the Respondents to file reply to the report of the joint committee.
3. At the outset, it is most respectfully submitted that answering respondent does not consider the present Petition as adversarial in nature and is ready and willing to undertake all necessary constructive steps to address the issues and grievance raised in the Petition. In view thereof, the Deponent, inter-alia, craves leave of this Hon'ble Court to reply to the specific recommendation of the joint committee.

❖ **COMMISSIONING OF SEWAGE TREATMENT PLAN (STP) BY
JETPUR-NAVAGADH NAGARPALIKA**

4. The construction work of Sewage Treatment Plant (STP), having capacity of 23.5 megalitres per day (MLD) started in the year 2017 and the same was completed in the year 2021. The Nagarpalika has also obtained Consent-to-Establish (CTE) and Consolidated Consent and Authorization (CCA) for the STP from Gujarat Pollution Control Board (GPCB) on 09.01.2023 and 08.05.2023 respectively. Annexed hereto and marked as **ANNEXURE R1**





(collectively) is the copy of CTE and CCA dated 09.01.2023 and 08.05.2023 respectively granted by GPCB to Jetpur-Navagadh Nagarpalika.

5. It is respectfully submitted that the Nagarpalika has ensured that the entire process of waste water processing from domestic supply of water to transport to processing and re-use is done in environment friendly manner, in consonance with the permission granted by GPCB:

- i. Approximately 17 megaliters per day (MLD) water is supplied by Jetpur-Navagadh Nagarpalika to the households for domestic usage.
- ii. Approximately 70% of the waste water generated by domestic consumption is transported to 3 different pumping stations located at Derdi road (near Bhadar river), Samakantha area (Rabarika road) and Navagadh (near Bhadar river) covering the entire Nagarpalika area through underground drainage line. The Nagarpalika is in the process of converting remaining 30% waste water flowing through open nalas to underground drainage system for which the Nagarpalika had issued tender and has subsequently awarded work order to M/s. Maruti Enterprise, Rajkot on 22.11.2024 and the same is likely to be completed within a period of two years.
- iii. The waste water collected at the 3 pumping stations is thereafter directly transported to the Sewage Treatment Plant (STP) of the Nagarpalika through underground pipelines. The waste water is purified at the STP operated by Gujarat Water Supply & Sewerage



Board (GWSSB) and the same is thereafter utilized and re-used in consonance CCA granted by Gujarat Pollution Control Board (GPCB).

6. It is therefore most respectfully submitted that it is the endeavour of the Jetpur-Nabagadh Nagarpalika that the entire domestic waste water generated is transferred, processed and re-used safely and in environmentally friendly manner in consonance with the authorization granted by GPCB. The Nagarpalika is striving to ensure that no water pollution is generated with respect to domestic usage of water.

❖ **DEVELOPMENT OF UNDERGROUND SEWAGE SYSTEM FOR DOMESTIC WASTE DISPOSAL**

7. It is respectfully submitted that initially the transfer of waste water in Nagarpalika was done through open nalas.
8. With a view to ensure that waste water is transported efficiently and it does not create pollution, a project was envisioned by State Government to transform open nalas to underground drainage system. In Phase-I of the project, approximately 70% of the open nalas have been converted to underground drainage system in the year 2017.
9. With respect to remaining 30% of the Nagarpalika area, it is most respectfully submitted that the Nagarpalika had floated a tender on 08.07.2024 for conversion of open nalas to underground drainage system. Pursuant to the tender process, the Chief Officer, Jetpur-Navagadh



Nagarपालिका has issued work-order for amount of Rs. 26 Crore approximately to M/s. Maruti Enterprise, Rajkot on 22.12.2024 and the work in that regard is likely to be completed by 22.12.2026. Annexed hereto and marked as **ANNEXURE R2** is the copy of work order dated 22.11.2024 issued by Chief Officer, Jetpur-Navagadh for construction of remaining 30% of drainage connection.

❖ **OTHER STEPS TAKEN BY JETPUR-NAVAGADH NAGARPALIKA TO ADDRESS THE ISSUE OF POLLUTION IN NAGARPALIKA AREA**

10. With a view to ensure that the industrial units do not utilize the domestic drainage line and illegally dispose-off waste water in the sewage system of the Nagarpalika, the Nagarpalika has started the process of inspection of the drainage line and all manholes located in the industrial area are being completely closed by the Nagarpalika. The effective result of the action taken by the Nagarpalika is that the industrial units would not have any access to utilize the domestic drainage line for disposing-off industrial waste water.
11. In case of violation by industrial units in discharge of water, the Nagarpalika initiates action against the unit by issuance of notice and immediate closure of the connection with domestic drainage line. The said notice is also communicated by the Nagarpalika to GPCB for further action.



12. The officials of Nagarpalika provide all necessary support to the officials of GPCB for collection of information, taking action, and other necessary support, wherever required.

13. It is most respectfully submitted that the answering respondent is providing all necessary support to Gujarat Pollution Control Board and other authorities, wherever required, and shall continue working with all authorities to address the issue of pollution in Nagarpalika area. It is submitted that the answering respondent is fully committed to address the issue of pollution in Jetpur-Navagadh Municipality area and is taking all necessary constructive and effective steps to address the same.

Advocates for the Respondent

VERIFICATION

I, Ashwin Kanjibhai Gadhvi, aged adult, serving as Chief Officer, Jetpur-Navagadh Nagarpalika, Jetpur, do hereby state and declare on solemn affirmation that what is stated in Paragraph nos. 1 to 8 are based on documents and information available from the records and what is stated in the remaining paragraphs are submissions of law.

SOLEMNLY AFFIRMED AT JETPUR ON THIS 16th DAY OF DECEMBER, 2024.



Chief Officer
Jetpur Navagadh Nagarpalika
DEPONENT

Book No. 2/2024
Page No. 42
Serial No. 2713
Date 17/12/2024



Notarially Affirmed Before Me by Ashwin Kamlidhar Gadhi

Who is Identified By _____

_____ Advocate, who is personally known to me on this

17 Day of December 2024

At Jetpur

B. B. Radadia / 17/12/2024

SHARAT B. RADADIA
NOTARY





791 9 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

ANN

- 1 (T) 079-23232152

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No. 274249 dated 07/03/2023 for the Renewal of Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Jetpur Navagadh Nagarpalika (ID: 34467),
Survey No: 5p1, Jetpur,
Jetpur-360370, Ta: Jetpur,
Dist: Rajkot.

1. Consent Order No: AWH- 126187 date of Issue: 08/05/2023.
2. The consent shall be valid up to 06/03/2028 to operated Sewage Treatment Plant.

Sr. No.	Product	Qty
1.	Sewage Treatment Plant	23.5 MLD

SPECIFIC CONDITIONS:

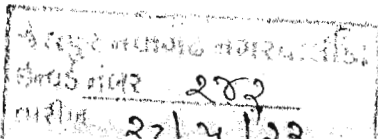
- 3.1 Nagarpalika shall comply with policy of Gov. of Gujarat for Utilization of treated wastewater (sewage).
- 3.2 Nagarpalika shall utilize treated sewage 50% treated sewage for irrigation 40 % reuse for industrial purpose and 10 % use for gardening purpose & there shall be no w/w discharge in to natural drain/River.
- 3.3 Nagarpalika shall comply with CPCB guideline for utilization of treated w/w.
- 3.4 You shall comply with direction of Hon'ble High court & Hon'ble NGT from time to time.
- 3.5 Nagarpalika shall not give discharge manhole connection to any industry even for domestic wastewater discharge from any industry and also ensure that any type of industrial wastewater discharge in to Nagarpalika drainage line is not allowed.
- 3.6 Construct obstruction wall to prevent ant domestic wastewater discharge into the Bhadar River to divert wastewater accumulated by obstruction wall into nearby drainage manhole to collect such wastewater into the STP for necessary treatment. Nagarpalika shall ensure that periodic repairing and maintenance work of underground pipeline manhole so that flowing of sewage in to Bhadar can be stopped due to leakages/seepage.
- 3.7 Nagarpalika shall take adequate measure to control order.
- 3.8 Nagarpalika shall install OCEMS as per CPCB guideline/circular.

1 of 6

Ms. Ms. Jetpur Navagadh Nagarpalika (ID: 34467)

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



4. **CONDITIONS UNDER THE WATER ACT-1974:**

- 4.1. The quantity of the fresh water consumption for industrial purpose shall be "Nil".
 4.2. The quantity of the waste water consumption for domestic purpose shall not exceed 2.0 KL/day.
 4.3. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall "Nil".
 4.4. The quantity of the domestic waste water (Sewage) shall not exceed 2.0 KL/day.
 4.5. Nagarpalika shall utilize treated sewage 50% treated sewage for irrigation 40 % reuse for industrial purpose and 10 % use for gardening purpose & there shall be no w/w discharge in to natural drain/River.
 4.6. The quality of treated sewage shall conform to the following standards: (Whichever is applicable).

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Suspended Solids	<100 mg/l
BOD (3 days at 27° C)	30 mg/l
Fecal coliform (MPN/100ml)	<1000

- 4.7. The effluent conforming to the above standards shall be discharged on land for irrigation and gardening purpose in land available to you for same purpose.
 4.8. The treated sewage conforming to the above standards 10% treated sewage shall be utilize for irrigation and gardening purpose in land available to you for same purpose.
 4.9. There shall be no ponding/accumulation of treated domestic wastewater and odour problem while in reuse. Only Treated domestic wastewater shall reuse and Nagarpalika shall maintain the details of reuse and discharge of treated wastewater.
 4.10. Flow meter shall be provided at inlet line of sewage & at the outlet of the sewage discharge line.
 4.11. Online monitoring system shall be provided at the outlet of STP.

5. **CONDITIONS UNDER THE AIR ACT-1981:**

- 5.1. The following shall be used as fuel and will not exceed the below quantity:

Sr. No.	Fuel	Quantity
1.	Diesel	5 Lit/ Hr

- 5.2. The flue gas emission through stack attached to TFH shall confirm to the following standards.

Stack No.	Stack Attached to	Stack Height in Meter	Air Pollution Control Measures	Parameter	Permissible Limit
1.	D.G.Sets (400 KVA)	10	---	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

2 of 6



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 5.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.
- 5.4 There shall be no process emission from the manufacturing and other ancillary operations.
- 5.5 Ambient air quality within the premises of the industry shall conform to the following Standards.

PARAMETER	PERMISSIBLE LIMIT (Microgram/ M ³)	
	Annual	24hrs Average
Particulate matter-10 (PM ₁₀)	60	100
Particulate matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 5.6 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

6. D.G. SETS CONDITIONS

- 6.1 The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

- 6.2 Industry shall comply with circular dated: 27/08/2021 regarding Retrofitting of emission control device/equipments in DG set with capacity of 125 KVA and above in state of Gujarat.

6.3 D.G. Sets standards: - The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.

h

3 of 6

Ms. Ms. Jetpur Navagadh Nagarpalika (ID: 34467)

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

7. AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

- 7.1 Form for grant of authorization for occupier or operator handling Hazardous waste.
- 7.2 Authorization order no. AWH -126187 date of issue: 08/05/2023.
- 7.3 M/s. Jetpur Navagadh Nagarpalika (ID: 34467) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated Survey No: 5p1, Jetpur, Jetpur-360370, Ta: Jetpur, Dist: Rajkot.

Sr. No.	Waste	Cat.	Quantity	Facility
1.	Sludge from waste water Treatment	1-35.3	2056.7 MT/Yr	Collection, Storage, Transportation and use as a fertilizer.

- 7.4 The authorization shall be valid up to 06/03/2028.
- 7.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 7.6 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.

8. TERMS AND CONDITIONS OF AUTHORISATION (If Applicable)

- a) The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- b) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Transboundary Movement) Rules, 2016.

9. GENERAL CONDITIONS: -



GUJARAT POLLUTION CONTROL BOARD


PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

- 9.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 9.2 The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 9.3 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 9.4 In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 9.5 As per "Public liability Insurance Act-91 Company shall get Insurance policy, if applicable.
- 9.6 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 9.7 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 9.8 In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 9.9 Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.
- 9.10 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 9.11 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 9.12 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 9.13 The Board reserves the right to make modifications in the conditions of the Consolidate Consent and Authorization (CC&A) which it deems fit in accordance with provision of Water Act- 1974.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(Smt. S. V. Bhargava)
UNIT HEAD, JETPUR

NO: PC/CCA/JET-1234/ID-34467/ 741821
Issued to:-
M/s. Jetpur Navagadh Nagarpalika (ID: 34467),
Survey No: 5p1, Jetpur, Jetpur-360370,
Ta: Jetpur, Dist: Rajkot.

Date:-

11/5/2023

Ms. Ms. Jetpur Navagadh Nagarpalika (ID: 34467)

5 of 6

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



796
Provisional Consent Order (CTE)

14
Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A
Gandhinagar - 382010
Tele : 23222750

Consent No. CTE-123748 Valid upto: 05/09/2029

Application : CTE:CTE-Fresh, No. 225490 Dt. 06/09/2022, Granted On: 09/01/2023

PCB id:34467

To,
M/s. Jetpur-Navagadh Nagarpalika,
-, JETPUR,
City : Dist : Rajkot(J), Tal : Rajkot(J), SIDC : Not In Gide
Phone : 9586905554

SUB: Consent to Establish (NOC) under Section 25 of
REF: Your Application No.(CTE:CTE-Fresh) 225490 and Dated 06/09/2022

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at JETPUR , , Rajkot(J), Rajkot(J), Phone No. 9586905554 for the manufacturing of the items/products as mentioned in the detailed order ***.

The Validity period of the order will be Five Years from the date of issue of CTE (NOC) order.

1. CTE Order No: **CTE-123748** Valid Upto: **05/09/2029**

2. All Conditions under the shall be Applicable to you as mentioned in the detailed Consent Order ***

Approved CETP: **Not Linked to any CETP**
Approved TSDF: **Not Regd with any TSDF**

3. GENERAL CONDITIONS :-

- This order is provisional order and detailed order is considered as final.
- All the conditions and provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act – 1986 and the rules made there under shall be complied with*.
- All the conditions and provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied with*.
- The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB (A)
Between 10 P.M. and 6 A.M.: 70 dB (A)
- In case of change of ownership/management the name and address of the new owners / partners/ directors/ proprietor or equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to the Board.
- Industry shall have to display data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.
- Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.
- The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
- The applicant shall obtain membership of common infrastructure for disposal of effluent / Hazardous waste.
- The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.

*** Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product, Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order

*** Note : This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall the final and valid Consent/Authorization.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker.

(Member Secretary)



797 15 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY. R.P.A.D.

"Consent to Establish" (NOC)
CTE No. : 123748

No. GPCB/CTE-JET-1234/ID: 34467/ 701517

Dt: 21/01/2023

To,
M/s. Jetpur Navagadh Nagarpalika (ID: 34467),
Survey No: 5p1, Jetpur,
Jetpur-360370, Ta: Jetpur,
Dist: Rajkot.

SUB: Consent to Establish (NOC) under Section - 25 of The Water (Prevention and Control of Pollution) Act, 1974 & under Section - 21 of The Air (Prevention and Control of Pollution) Act, 1981.

REF: Your online CTE-FRESH application with inward ID: 225490, Dated: 06/09/2022.

Sir,

Without prejudice to the powers of this Board under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (NOC)** for setting up of an Sewage Treatment Plant at **Survey No: 5p1, Jetpur, Jetpur-360370, Ta: Jetpur, Dist: Rajkot.**

The Validity period of the order will be up to **05/09/2029.**

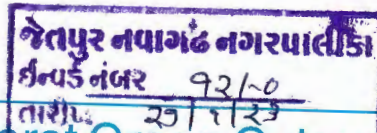
1. The list of the proposed product is as below:

Sr. No.	Product	Capacity
1.	Sewage Treatment Plant	23.5 MLD/Day

2. **SPECIFIC CONDITIONS:**

- 2.1 Nagarpalika shall comply with policy of Gov. of Gujarat for Utilization of treated wastewater (sewage).
- 2.2 Nagarpalika shall utilize treated sewage 50% treated sewage for irrigation 40 % reuse for industrial purpose and 10 % use for gardening purpose & there shall be no w/w discharge in to natural drain/River.
- 2.3 Nagarpalika shall comply with CPCB guideline for utilization of treated w/w.
- 2.4 You shall comply with direction of Hon'ble High court & Hon'ble NGT from time to time.
- 2.5 Nagarpalika shall not give discharge manhole connection to any industry even for domestic wastewater discharge from any industry and also ensure that any type of industrial wastewater discharge in to Nagarpalika drainage line is not allowed.
- 2.6 Construct obstruction wall to prevent ant domestic wastewater discharge into the Bhadar River to divert wastewater accumulated by obstruction wall into nearby drainage manhole to

M/s. Jetpur Navagadh Nagarpalika (ID: 34467)



Page 1 of 5

Handwritten notes in Gujarati:

૨૧.૦૧.૨૩
જેતપુર નવગઢ નગરપાલિકા
સર્વેય નંબર ૫પ૧
જેતપુર-૩૬૦૩૭૦
તા. જેતપુર
જિલ્લો રાજકોટ

collect such wastewater into the STP for necessary treatment, Thus ensuring that there is no wastewater sewage going to River.

2.7 Nagarpalika shall ensure that periodic repairing and maintenance work of underground pipeline manhole so that flowing of sewage in to Bhadar can be stopped due to leakages/seepage.

2.8 Nagarpalika shall take adequate measure to control odours from STP.

3. CONDITIONS UNDER THE WATER ACT - 1974:

3.1 The quantity of the fresh water consumption for industrial purpose shall be "Nil".

3.2 The quantity of the waste water consumption for domestic purpose shall not exceed **2.0 KL/day**.

3.3 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be "Nil".

3.4 The quantity of the domestic waste water (Sewage) shall not exceed **2.0 KL/day**.

3.5 Nagarpalika shall utilize treated sewage 50% treated sewage for irrigation 40 % reuse for industrial purpose and 10 % use for gardening purpose & there shall be no w/w discharge in to natural drain/River.


3.6 The quality of treated sewage shall conform to the following standards: (Whichever is applicable).

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40o C
Colour (pt. co. scale) in units	100 units
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Sulphides	0.5 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2.0 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (3 days at 27o C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphates	1000 mg/l
Total dissolved solids	2100 mg/l
Percent Sodium	60 %
Fecal coliform (MPN/100ml)	<1000

3.7 The treated sewage conforming to the above standards 10% treated sewage shall be utilize for irrigation and gardening purpose in land available to you for same purpose.

3.8 There shall be no ponding/accumulation of treated domestic wastewater and odour problem while in reuse. Only Treated domestic wastewater shall reuse and Nagarpalika shall maintain the details of reuse and discharge of treated wastewater.

3.9 Flow meter shall be provided at inlet line of sewage & at the outlet of the sewage discharge line.

3.10 Online monitoring system shall be provided at the outlet of STP. 



4. **CONDITIONS UNDER THE AIR ACT - 1981 :**

4.1 The following shall be used as fuel and will not exceed the below quantity.

Sr. No.	Utility	Fuel	Quantity
1.	D.G.Set (400 KVA)	Diesel	5 Liter/Hr

4.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

4.3 The flue gas emission through stacks attached to D.G.Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1.	D.G. Set (400 KVA)	10	---	Particular Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 pm

4.4 There shall be no process gas emission from the manufacturing activities and other ancillary industrial operations.

4.5 The suspended particulate matter measured between 3 to 10 meter from any process equipment of a unit shall not exceed 600 µg/M³.

4.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack/vent) shall not exceed the following levels:

PARAMETER	PERMISSIBLE LIMIT ANNUAL	PERMISSIBLE LIMIT 24 HRS. AVERAGE
Particulate matter - 10 [PM ₁₀]	60 µg/M ³	100 µg/M ³
Particulate matter - 2.5 [PM _{2.5}]	40 µg/M ³	60 µg/M ³
Sulphur Dioxide	50 µg/M ³	80 µg/M ³
Oxides of Nitrogen	40 µg/M ³	80 µg/M ³

4.7 The applicant shall provide Portholes, Ladder, Platform etc. at Chimney(s) for monitoring the Air Emissions and the same shall be open for inspection to/and for use of Board's Staff. The Chimney(s)/Vents attached to various sources of emission shall be designed by Number such as S-1, S-2 etc. and these shall be Painted / displayed to facilitate identification.

4.8 The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in above conditions.

4.9 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in above conditions.

4.10 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 A.M. and 10 P.M. and nighttime is reckoned between 10 P.M. and 6 A.M.

5. **D.G. SETS CONDITIONS:-**

- 5.1 The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.
- 5.2 Industry shall comply with circular dated: 27/08/2021 regarding Retrofitting of emission control device/equipments in DG set with capacity of 125 KVA and above in state of Gujarat.
- 5.3 **D.G. Sets standards: - The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.**
- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
 - Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
 - The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
 - The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
 - All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
 - Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
 - A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. CONDITIONS UNDER HAZARDOUS WASTE RULES :

- 6.1 The applicant shall provide storage facilities for each type of Haz. Waste as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules - 2016.
- 6.2 The applicant shall obtain membership of common TSDF site for disposal Haz. Waste as categorized in Hazardous and Other Wastes (Management and Transboundary Movement) Rules - 2016.
- 6.3 Hazardous Waste generated shall be disposed off in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules – 2016 and unit shall have to obtain authorization of the Board for all applicable categories of Hazardous wastes.
- 6.4 The applicant shall obtain authorization for recovery / reuses of any Hazardous Waste material.

7. GENERAL CONDITIONS:

- 7.1 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1,000 trees per acre of land and a green belt of 10 meters width is developed.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

- 7.2 In case of change of ownership / management the name and address of the new owners / partners / directors / proprietor should immediately be intimated to the Board.
- 7.3 The applicant shall however, not without the prior consent to operate of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act - 1974, the Air Act - 1981 and the Environment (Protection) Act - 1986.
- 7.4 Applicant is required to comply with the Manufacturing, Storage and Import of Hazardous Chemicals Rules - 1989 framed under the Environment (Protection) Act - 1986.
- 7.5 The applicant shall intimate the occurrence of any accident, even resulting into discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well, to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31(1) of the Water Act.
- 7.6 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 7.7 Industry shall comply with general condition **(Annexure-1)**.

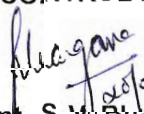
PENALTY PROVISIONS :

If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for the action under section 5 of the E(P) Act and also prosecution under Section 43 & 44 and other penal provisions of the Water Act and under section 37, 38, 39 and other penal provisions of the Air Act & under section 15 of the E(P) Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Acts.

NOTE:

The Board reserves the right to review and/or revoke the consent/ authorization and/or make variations in the conditions that the Board deems fit in accordance with provisions of the Rules/Acts.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(Smt. S. V. Birargava)
EE & Unit Head

GENERAL CONDITIONS - ANNEXURE-I

1. In case of any change either in products, its capacity or manufacturing process, the applicant shall have to obtain prior permission of this Board. The applicant shall not commence the production until consent under Water (Prevention and Control of Pollution) Act-1974, Air (Prevention and Control of Pollution) Act-1981 and authorization under the Hazardous Waste (Management and Handling) Rules-1989 is obtained.
2. If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.
3. The applicant shall have to obtain P.L.I. Policy as per P.L.I. Act, 1991 and submit the copy of the same to the G.P.C.B.
4. The unit shall have and operate all the requisite equipments/facilities for prevention and control of efficiently all its effluent treatment plant/air pollution control equipments/ facilities for management and handling of hazardous wastes. Whenever the effluent treatment plant/air pollution control equipments/ facilities for hazardous waste or any part thereof are fully or partly non-operational for any reason whatsoever (whether for maintenance/repairs/electricity failure or otherwise) unit shall closedown its manufacturing/ processing activities and shall not restart it unless and until all its the effluent treatment plants/air pollution protection and control equipments and facilities including stack monitoring/ facilities for hazardous waste management and handling are fully operational.
5. The applicant shall comply with provisions of The Water (Prevention & Control of Pollution) Cess Act 1977 (to be referred as Cess Act) and Rules there under:
 - 5.1. The industry falls in the _____ the category of the Cess Act and the Rules made there under.
 - 5.2. The daily water consumption for the following categories is as under:

i) Domestic	CMD
ii) Industrial Processing	CMD
iii) Industrial Cooling	CMD
iv) Agriculture/Gardening	CMD
 - 5.3. The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the cess specified under Section 3 of the said Act.
6. The unit shall have and use only one outlet for the discharge of its effluent and no effluent shall be discharged without requisite treatment and without meeting with the GPCB norms. Such outlet shall be near the front gate/entrance of the unit. The unit shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even for transporting treated or untreated effluent within the factory premises, within effluent treatment plants or in the compound of the unit.
7. The unit shall, within one week from the date of issue of this order.
 - 7.1. Put up at the entrance the electricity consumer number and the name of the electricity consumers as on the record of the GEB/AEC.
 - 7.2. Make adequate lighting arrangements all around the Effluent Treatment Plants/ Air Pollution Control measures/ incinerator / facilities for hazardous management and handling also above the Boards mentioned in the above clause.
8. The unit shall maintain the records of production and consumption of electricity and water for each day during the period of production. The unit shall maintain separate figures for consumption of electricity for running the Air pollution control measures / incineration system by having a separate meter/sub- meter, for each Air Pollution Control measures. The number of units consumed by operating the diesel generating sets, if any, shall also be maintained. In case of plants involving 'Bio-mass' treatment, for each addition of bio-mass time and quantity, should be recorded. The uptake rate of Oxygen of the bio-mass in the aeration basin and other parameters of biological system should be recorded every day.
9. When electricity supply or water supply is disconnected in future on account of non-compliance with the GPCB norms or on account of the closure order, which may be passed by the court or by the Govt., /GPCB under any statutory provisions relating to environmental protection and prevention and control of pollution.

- 9.1. The unit shall not use any diesel generating set or any other alternative source of energy or water tankers from outside for continuing the production activities.
10. "Flow Meters" should be installed at inlet and outlet of Effluent Treatment Plant (ETP thereafter).
11. All the chemicals and nutrients, which are required to be added/dosed anywhere in the ETP, should be so added by using "Metering Pumps" only.
12. The printed log-books shall be maintained and get them certified for:-
- 12.1. Energy/Fuel Consumption/Raw material consumption and quantity of products manufactured.
 - 12.2. Waste water/gaseous/ hazardous waste flow at inlet & outlet of E.T.P. & air pollution control measures/ incinerator.
 - 12.3. Quantity of sludge generated/ treated/ stored/ reused/ disposed off separately for each type of hazardous waste.
 - 12.4. Laboratory analysis/reports for each of the specified parameters of liquid effluents, gaseous discharge and hazardous waste sample.
13. Low NOx burners may be provided to avoid excessive formulation of NOx. Only LSHS will be used as fuel during the critical months to ensure that SO2 levels in the ambient air is within the norm specified.
14. A copy of approved On-site Emergency Plan as required under the Rules 13 and 14 of the Handling, Manufacture, Storage and Import of the Hazardous Chemicals Rules, 1989 should be submitted to the Board.
15. The funds earmarked for the Environmental protection measures should not be diverted for any other purpose and year wise expenditure should be reported to this Board and to the Government.
16. Storm water shall not be mixed with the industrial effluent. Disposal system for storm water shall be provided separately.
17. Good house keeping shall be maintained within the factory and industrial premises. All pipes, vents, joints valves and drains shall be leak proof. They should be checked periodically and arrangements thereof shall be indicated in the On-site Emergency Plan. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
18. The directives issued by the Board from time to time in view of direction issued by the Honorable High Court of Gujarat in the matter of S.C.A.770/95 shall have to be complied with.
19. The applicant shall make an application for renewal of the consent at least ___ days before the date of expiry of the consent.

PENALTY PROVISIONS:

If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for the action under section 5 of the E(P) Act and also prosecution under Section 43 & 44 and other penal provisions of the Water Act and under section 37, 38, 39 and other penal provisions of the Air Act & under section 15 of the E(P) Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Acts.

NOTE:

The Board reserves the right to review and/or revoke the consent/ authorisation and/or make variations in the conditions which the Board deems fit in accordance with provisions of the Rules/Acts.

જેતપુર નવાગઢ નગરપાલિકા
સ્વામી વિવેકાનંદ ભવન
નગર સેવા સદન,
જેતપુર-૩૬૦૩૭૦, જી.રાજકોટ
ફોન નં.૦૨૮૨૩-૨૨૦૦૪૨
ફેક્સ નં.૦૨૮૨૩-૨૨૭૫૨૫



Jetpur – Navagadh Municipality
Swami Vivekanand Bhavan
Nagar Seva Sadan, Jetpur-360370
Dist : Rajkot
Phone No. (02823) 220042
Fax No. (02823) 227525
Email : np_jetpur@yahoo.co.in

ANN - 2

જે.મ્યુ.પવડી.જા.નં. ૧૯૨

તા. ૨૫/૧૧/૨૦૨૪

પ્રતિ,
શ્રી માસ્તિ એન્ટરપ્રાઇઝ,
રાજકોટ

વિષય :- અમૃત યોજના-૨.૦ સ્વેપ-૧ તથા સ્વેપ-૨ અંતર્ગત
અન્ડરગ્રાઉન્ડ ડ્રેનેજ પ્રોજેક્ટ કામનો વર્ક ઓર્ડર
સંદર્ભ :- તા.૦૩/૧૦/૨૦૨૪ના રોજ આપના મંજૂર કરવામાં આવેલ ભાવો
અનુસંધાને આપશ્રી ધ્વારા તા.૨૨/૧૧/૨૦૨૪ ના રોજ કરેલ
કરારનામાના આધારે

જત આથી તમોને જાણ કરવામાં આવે છે કે, નગરપાલિકાની સરકારશ્રીની અમૃત યોજના-૨.૦ સ્વેપ-૧ તથા સ્વેપ-૨ અંતર્ગત અન્ડરગ્રાઉન્ડ ડ્રેનેજ પ્રોજેક્ટ કામની અંદાજીત રકમ રૂ.૨૬,૯૭,૧૭,૪૬૩/-નું કરાવવા માટે ઓનલાઈન ટેન્ડર મંગાવવામાં આવેલ જે અંતર્ગત આપના ભાવો નીચેની વિગતે આવેલ છે.

યોજનાનું નામ	:	અમૃત યોજના-૨.૦ સ્વેપ-૧ તથા સ્વેપ-૨
કામનું નામ	:	અન્ડરગ્રાઉન્ડ ડ્રેનેજ પ્રોજેક્ટ કામ
કામની અંદાજીત રકમ	:	રૂ.૨૬,૯૭,૧૭,૪૬૩/-
આપના મંજૂર કરેલ ભાવો	:	રૂ.૨૯,૯૩,૮૬,૩૮૩.૮૩(ટેન્ડર રકમ કરતા ૧૧% ઉચા)
કામની સમય મર્યાદા	:	૨૪(ચોવીસ) માસ

ઉપરોક્ત કામગીરી માટેની સમય મર્યાદા આજ રોજથી શરૂ થઈ ગઈ ગણાશે. નગરપાલિકાના કન્સલ્ટીંગ એન્જીનીયરની સાથે પરામર્શમાં રહી વહેલી તકે કામગીરી શરૂ કરી સમય મર્યાદામાં પુર્ણ કરવા જણાવવામાં આવે છે.

@kute ચીફ ઓફીસર
જેતપુર નવાગઢ નગરપાલિકા